

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6

(IB)-88(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/Petitioner

Vs.

Gwalior Bypass Projects Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/Petitioner : Mr. Atul Sharma, Mr. Sugam Seth, Advs.

For the Respondent : Ms. Samridhi Gogia, Ms. Manisha Chaudhary, Advs.

ORDER

CA-587(PB)/2019:-

This is an application filed under Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 with a prayer for withdrawal of the petition.

Notice of the application.

Ms. Samridhi Gogia, learned counsel for the respondent accepts notice.

It is appropriate to mention that the total amount claimed in the petition is Rs. 4,13,65,00,483/-.

Having heard learned counsel, we are of the view that the prayer made in this application deserves to be accepted.

The application and the petition stand disposed of.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)